

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA. 1029 of 1989

New Delhi, dated this the 24th day of May, 1994

Shri N.V. Krishnan, Hon'ble Vice Chairman(A)

Shri C.J. Roy, Hon'ble Member(J)

Shri Raghubar Dayal,
S/o Shri Pusu Ram,
R/o 8Y, Chitra Gupta Road,
Paharganj,
New Delhi 110 055
By Advocate: Shri B.S. Charyya.

...Applicant

versus

1. The Director of Printing,
Office of the Directorate of Printing,
B-Wing, Nirman Bhawan,
New Delhi.

2. The General Manager,
Government of India Press,
Minto Road, New Delhi.

3. Union of India,
Ministry of Urban Development,
Department of Printing & Stationery,
Government of India,
Nirman Bhawan, New Delhi
through its Secretary

...Respondents

By Advocate: Shri M.K. Gupta

O R D E R (Oral)

By Shri N.V. Krishnan

This matter came up for final hearing today. The learned counsel for the respondents submitted that the OA has become infructuous in view of the fact that the applicant has been exonerated and the next promotion has also been given to him.

The learned counsel for the applicant also agrees with the submission and seeks permission to withdraw the OA on this ground.

In the circumstances, the permission is granted and the OA is dismissed as withdrawn.

(C.J. ROY)
MEMBER(J)

/kam/

24.5.94
(N.V. KRISHNAN)
VICE CHAIRMAN(A)